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MYSORE HINDU SAGOTRA MARRIAGE VALIDATION ACT, 1948

44 of 1948

[]

CONTENTS

- 1. <u>.</u>
- 2. <u>.</u>

MYSORE HINDU SAGOTRA MARRIAGE VALIDATION ACT, 1948

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An Act to validate Sagotra Marriages among Hindus. Whereas, it is expedient to recognize and place beyond doubt the validity of Sagotra Marriages among Hindus. It is hereby enacted as follows.

1. . :-

- (i) This Act may be called the Mysore Hindu Sagotra Marriage Validation Act, 1948.
- (ii) It shall come into force at once.
- (iii) It extends to the [whole of the State of Mysore except Bellary District] [$x \times x \times x$.]

2. . :-

Notwithstanding any text, rule or interpretation of the Hindu Law or any custom or usage to the contrary no marriage between Hindus, which is otherwise valid, shall be, or be deemed ever to have been, invalid by reason only of the fact that the parties thereto belong or at any time belonged to the same gotra or pravara.